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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, AT CHENNAI**

Original Application No. 43 of 2025 (SZ)

Tribunal on its own motion-  
SUO-MOTO Based on the News  
item in The Times of India,  
Chennai edition dated 03.3.2025,  
"500 tonnes of waste to end in landfills".

.....Applicant

Versus

The Commissioner  
Greater Chennai Corporation

..... Respondent

**ADDITIONAL STATUS REPORT FILED BY THE GREATER CHENNAI**  
**CORPORATION. - 5<sup>TH</sup> RESPONDENT**

I, Dr.G.S.Sameeran, I.A.S, S/o.Th.T.K.Suresh kumar, Hindu, aged about 40 years, the Commissioner, Greater Chennai Corporation, Ripon Buildings, Chennai - 600 003, do hereby solemnly and sincerely affirm as follows: -

1. I am filing this status report and I am well acquainted with the facts of the above case as per available records.

  
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2. I submit that this is the status report filed by the Greater Chennai Corporation in response to the case lodged by SUO MOTO matter taken up by the Hon'ble Tribunal in response to the case.
3. I submit that the Greater Chennai Corporation is maintaining two landfill/dump sites namely:
  - (i) Kodungaiyur Dumping Yard, and
  - (ii) Perungudi Dump Yard.

The mixed municipal solid waste generated from Zones 1 to 8 is being transported to Kodungaiyur Dumping Yard, and the mixed municipal solid waste generated from Zones 9 to 15 is being transported to Perungudi Dump Yard. Both the dump yards have been in use by the Greater Chennai Corporation for more than 40 years.

4. I respectfully submit that, with an objective to maintain circular economy principles and improve environmental sustainability, the Greater Chennai Corporation has undertaken several scientific solid waste management initiatives during the past five years, and all such projects are presently under various stages of implementation and progress.

**5. Kodungaiyur Dumping Yard**

It is submitted that at the Kodungaiyur Dumping Yard, Letters of Acceptance were issued to three contractors for bio-mining of approximately 66,52,506 Metric Tons of legacy waste under the Swachh Bharat Mission 2.0 scheme. Out of the above quantity,

  
COMMISSIONER  
GREATER CHENNAI CORPORATION

approximately 38,00,000 Metric Tons of legacy waste have already been bio-mined and around 22,00,000 Metric Tons of bio-mined fractions/materials have been scientifically disposed of.

The entire bio-mining project is proposed to be completed by May 2027, upon which approximately 225 acres of land will be reclaimed. At present, around 3 acres of reclaimed land have already been developed and nearly 800 native species saplings have been planted in the reclaimed area as part of ecological restoration measures.

It is further submitted that a letter of acceptance has been given to the Contractor for establishment of a Waste-to-Energy Plant at Kodungaiyur for generation of 31 MW of power by processing 2100 Metric Tons of waste per day.

In addition there to:

a Bio-CNG Plant with a capacity of 300 MT/day, and

a Compost Plant with a capacity of 800 MT/day

are also proposed to be established and are expected to become operational from January 2029.

At present, approximately 3000 MT of municipal solid waste is being received daily from Zones 1 to 8 at Kodungaiyur Dumping Yard. Upon commissioning of the above processing facilities, the entire waste generated is proposed to be scientifically processed in accordance with the Solid Waste Management Rules.

  
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## **6. Perungudi Dump Yard**

It is respectfully submitted that the approximately 2900 MT/day of waste is being received from Zone 9-15 at Perungudi landfill site.

It is respectfully submitted that at the Perungudi Dump Yard, approximately 29,28,398 Metric Tons of legacy waste have already been bio-mined and the bio-mined fractions/materials have been scientifically processed and disposed of.

Through the above bio-mining activities, around 94 acres of land have already been reclaimed.

In the second phase of bio-mining works, approximately 5,50,000 Metric Tons of legacy waste are proposed to be bio-mined. Letter of Acceptance has already been issued to the successful contractor and the work has commenced.

The said second phase of bio-mining is expected to be completed before February 2027, following which nearly 125 acres of land are proposed to be reclaimed.

It is further submitted that a Windrow Compost Plant having a capacity of 100 MT/day is under construction in the reclaimed land area; and tender has also been floated for processing 1000 MT/day of waste through the windrow composting method.

  
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It is respectfully submitted that tender has also been floated for establishment of a Waste-to-Energy Plant at Keerapakkam under Tambaram City Municipal Corporation.

Upon establishment of the said plant, approximately 1940 MT/day of waste generated from Chennai Corporation limits will be transported and processed at the Keerapakkam Waste-to-Energy Plant.

7. It is further submitted that two Bio-CNG Plants having a combined processing capacity of 300 MT/day are presently under operation through private vendors.

In addition, five more Bio-CNG Plants with a combined processing capacity of 500 MT/day are under construction.


8. It is further submitted that, a Plastic Baling Centre with a capacity of 100 MT/day is also under construction for scientific baling of plastic waste and transportation of the same to cement industries M/s. Dalmia Cement for utilization as alternate fuel.

Therefore, the Greater Chennai Corporation respectfully submits that all necessary and continuous measures are being undertaken to substantially reduce the quantity of waste being sent to the two landfill sites and to ensure scientific processing and disposal of municipal solid waste in compliance with the Solid Waste Management Rules and environmental norms.

  
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Hence, this Hon'ble Tribunal may be pleased to record the above submissions and thus render justice.

  
COUNSEL FOR 5<sup>TH</sup> RESPONDENT

Solemnly affirmed at Chennai  
on this day of 09<sup>TH</sup> June -2026 and  
signed his name in my  
presence.

  
COMMISSIONER  
GREATER CHENNAI CORPORATION

} Before me,  
}  
} Advocate:Chennai.

  
E.No. 340/96

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FILED BY  
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CORPORATION.**

**TH.N.R.RAMESH KANNA,  
COUNSEL FOR RESPONDENTS**